

ITEM NO.1727

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32122/2024

HARI SHANKAR RAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.173760/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No.173758/2024-EXEMPTION FROM FILING O.T. and IA
No.173753/2024-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 29-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S.V.N. BHATTI
[IN CHAMBERS]

For Petitioner(s) Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned senior counsel for the petitioner, the
prayer for exemption from surrendering is rejected.

The petitioner shall surrender and place the surrender
certificate on record.

After placing the surrender certificate on record, the
Registry is directed to process the matter for listing before the
Court.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
COURT MASTER (NSH)